Place: Ludhiana
Date : 07.11.2022
Managing Director
DIN : 00077540

Date : 07.11.2022 & Compliance Officer

DEMAND NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, ("The Act") read with rule 3 (1) of the Security Interest (Enforcement) Rules 2002.

The undersigned is the Authorized Officer of the **Edelweiss Asset Reconstruction Company Limited** ("EARC") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13 (12) of the Act read with rule 3 of the security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued a Demand Notice under section 13 (2) of The Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them that are also given below. In connection with above, Notice is hereby given once again, to the Borrowers to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sl No	Name Of The Borrower(s)/ Co-Borrower (s)/Loan Account Number	Demand Notice Date & Amount	Details of the Trust & Assignor
1	**Himanshu Awasthi(Borrower) along with Vimal Chandra Awasthi (Co-Borrowers) LOAN ACCOUNT NO.HL0045/HKNH00000889**	**28-10-2022 & Rs. 58,88,647.95/-**	EARC TRUST SC – 423 & PEL

Description Of Property:- All That Piece And Parcel Of Property Having Measuring Built-Up Area '594 Sq. Yrds, Premises No.117/Q/522, Sharda Nagar, Kanpur, Builtover Private Plot No. 1 Of Arazi No. 125, Vinayakpur, Kanpur, Uttar Pradesh - 208024". **Bounded As: - North:** Proposed 60 Ft. Wide Road, **South:** Part Of Arazi No.126, **East:** Plot Of Smt Chandramukhi Dev, **West:** Arazi No.124. Owned By Late Ram Sewak Awasthi - Sale Deed Dated 22-11-1982, Executed By Shri Mahraj Singh S/O Shri Raghu Nath Singh In Favour Of Shri Ram Sewak Awasthi S/ O Late Saras Lal Awasthi.

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13 (4) of the Act and applicable rules, entirely at the risks of the said Borrower(s) as to costs and consequences. The borrowers are prohibited under The Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 03.11.2022
Place: Lucknow

Sd/- Authorized Officer
For Edelweiss Asset Reconstruction Company Limited

Edelweiss

FORM G

INVITATION FOR EXPRESSION OF INTEREST

JEWEL GARMENTS PRIVATE LIMITED
OPERATING IN MANUFACTRING OF TEXTILE PRODUCTS AT DISTRICT FARIDABAD, HARYANA INDIA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with CIN/ PAN	**Jewel Garments Private Limited CIN No. U17291HR2007PTC037361**
2.	Address of the registered office	Plot No. 29 DLF Industrial Area, Phase-II Faridabad, Haryana - 121003
3.	URL of website	Nil
4.	Details of place where majority of fixed assets are located	No fixed assets available
5.	Installed capacity of main products/ Services	Nil
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending a request to Resolution Professional at irpjewelgarments@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to Resolution Professional at irpjewelgarments@gmail.com
10.	Last date for receipt of expression of interest	23.11.2022
11.	Date of issue of provisional list of prospective resolution applicants	03.12.2022
12.	Last date for submission of objections to provisional list	08.12.2022
13.	Final list of resolution applicants by RP	18.12.2022
14.	Process email id to submit EOI	irpjewelgarments@gmail.com

S/d
Jaramu Ram Thakur
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P01869/2019-2020/12933
Email:- irpjewelgarments@gmail.com
Address:- 3rd Floor, Plot No. D-190, Industrial Area, Phase 8 B, Sector 74, SAS Nagar, Mohali- 160071 Punjab
Mobile: +919888344644

Date: 08.11.2022
Place: Mohali

बैंक ऑफ़ बड़ौदा
Bank of Baroda

BRA

Email:- lu

Rule-8 (1) POSSESSION NOTICE (for Immo

Whereas, the undersigned being the Authorized officer of the **BA Ludhiana** under the Securitization and Reconstruction of Financial As Interest Act,2002 (54 of 2002) and in exercise of powers conferred under the Security Interest (Enforcement) Rules, 2002 issued Demand Notices upon the borrower(s)/Gurantor(s) to repay the amount mentioned in the days from the date of receipt of the said Notices.

The borrower(s) having failed to repay the amount, notice is hereby gi and the public in general that the undersigned has taken possession of th in exercise of powers conferred on him/her under **sub Section (4) of Se** the Security Interest(Enforcement) Rules, 2002, on these dates as mentio

The borrower(s)/ Guarantor(s) in particular and the public in general are the property and any dealings with the property (ies) will be subject **BARODA, Clock Tower, Ludhiana** for an aggregate amount of as r thereon and costs, etc.

The borrower's attention is invited to provision of sub-section (8) of time available to redeem the secured assets.

Name of the Borrower/Guarantor/ Owner of Property	Description of the Immovable Property	Date of Demand Notice	Po
(1): Borrower/s:- M/S Nikon Sales Proprietor Mr. Sandeep Sachdeva, (2): Guarantor/s:- Smt. Rajni Sahdeva W/o Sh. Sandeep Sachdeva	All that part and parcel of the property consisting of Equ Mortgage of property situated at House Dream Land 2, Chhabra Colony, Near Nagar Ludhiana admeasuring **150 sq.**	**30.08.2022**	0

comprised in Khata/Khatauni no. 975/1228, 976/1229, Khasra 1793,1798,1799,1800 as per jamabandi for the year 2009-2010 in the na **Smt. Rajni Sachdeva W/o Sh. Sandeep Sachdeva** as per vasika no. dated 21.11.2013.

DATE: 08.11.2022 **PLACE LUDHIANA**

Kotak Mahindra Bank Limited

Possession Notice

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: 7th Floor, Plot No.-7, Sector -125, Noida, Uttar Pradesh-201313

Whereas, The Undersigned Being The Authorized Officer Of **Kotak Mahindra Bank Ltd.,** Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act,2002 (54 Of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder, Calling Upon The Respective Borrowers To Repay The Amount Mentioned In The Said Notices With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower(S)/ Co Borrower(S) Having Failed To Repay The Amount, Notice Is Hereby Given To The Borrowers/ Co Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property Described Hereunder In Exercise Of Powers Conferred On Him Under Section 13(4) Of The Said Act R/W Rule 8 Of The Said Rules On The Dates Mentioned Along-With. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of Kotak Mahindra Bank Ltd., For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The Borrowers Attention Is Invited To Provisions Of Sub Section (8) Of Section 13 Of The Act, In Respect Of Time Available To Redeem The Secured Assets. Details Of The Borrowers, Scheduled Property, Outstanding Dues, Demand Notices Sent Under Section 13(2) And Amounts Claimed There Under, Date Of Possession Is Given Herein Below:

Name And Address Of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details Of The Immovable Property	1. Date Of Possession 3. Demand Notice Date	2. Type of Possession 4. Amount Due In Rs.
M/S Indian Tavernr Through Its Prop Mr. Ajay Kumar At: B1/243 Viram Khand Gomti Nagar Lucknow -226010. **& Mr. Ajay Kumar & Mrs. Gayatri Devi & Mr. Kailash Nath Kharwar All At:** Mig 135 Rapti Nagar Phase 1, Ward 10, Gorakhpur, Arogya Mandir Gorakhpur 273003. **& All Above Mentioned Are Also At:** Flat No. Gw/A/103 1st Floor, Block A, Green Wood Apartment, Sector 1, Gomti Nagar Extension Lucknow Uttar Pradesh 226010. **Loan Account Number:** 4B4BLS87258555 **Loan Amount Sanctioned:** Rs. 14,33,500/- (Rupees Fourteen Lakh Thirty Three Thousand Five Hundred Only).	All That Piece And Parcel Of Property Flat No.Gw/A/103, Block-A Super Area 128.61 Sq. Mtrs Build Up Area 110.16 Sq Mtrs. In "Greenwood Apartment" Situated At Sector -1, Gomti Nagar Extension, Lucknow. Bounded As Under: Adjoining : Open & Lift, On Top : Flat No. Gw/A/203/S Floor/ 3bhk, At Bottom : Stilt Parking. **Name Of The Mortgagor:** Mrs.Gayatri Devi Kharwar & Kailash Nath Kharwar.	1.04.11.2022 3.08.11.2021	2 . S y m b o l i c Possession 3. 11.08.2022 4. Rs.14,38,459/- (Rupees Fourteen Lakh Thirty Eight Thousand Four Hundred and Fifty Nine Only) due and payable as of 11.08.2022 with applicable interest from 12.08.2022 until payment in full.
Mr. Amrit Lal Chauhan S/O Bira Chauhan At: House On Plot No.126-B Part Of Khasra No.5-Sa Sadrauna Pargana-Bijnor Tehsil- Sarojini Nagar Distt, Lucknow, 226008. **& Sadhana Devi D/W Haridwar Chauhan& Mr. Amrit Lal Chauhan S/O Bira Chauhan Both At:** H.No-1 Jb Garden Para Road Rajajipuram, Lucknow-226017. **Loan Account Number:** HM0043H18100157 **Loan Amount Sanctioned:** Rs. 19,85,000/-(Rupees Nineteen Lakh Eighty Five Thousand Only).	All That Piece And Parcel Of Mortgage Property Situated On Plot No. 126-B, Part Of Khasra No.5-Sa Sadrauna Pargana – Bijnor, Tehsil-Sarojini Nagar, Distt. Lucknow, Pin -226008. **Name of the Mortgagor:** Sadhana Devi	1.04.11.2022 2. Physical Possession 3.08.11.2021	4. Rs. 8,66,610/- (Rupees Eight lakh Sixty Six Thousand Six Hundred and Ten Only) due and payable as of 08.11.2021 with applicable interest @13.5% per annum from 09.11.2021 until payment in full.
Mr.Azad Ansari S/O Tasakduk Ansari At: C- 931 Sitapur Road Yojana Jankipuram Vikas Nagar Lucknow, 226022. **Also At:** Plot No.19, Gata No. 63 Ka Minjula, At Laxman Vihar, Village, Sadpur Jagir, Bakshi Ka Talab Lucknow Pin 227202. **& Vahida Bano D/W – Sher Mohammad At:** Sitapur Road Yojana Sector C Jankipuram Lucknow 226022. **Loan Account Number:** HL0043H16100016 **Loan Amount Sanctioned:** Rs. 13,36,863/-(Rupees Thirteen Lakh Thirty Six Thousand Eight Hundred Sixty Three Only).	All That Piece And Parcel Of Mortgage Property Of Plot No.19 Forming Part Of Khasra N0.63, Situated At Jaidpur Jageer Pargana Lucknow, Tehsil-Bakshi Ka Talab District- Lucknow. Boundary: East : 20 Ft Wide Road, West : Other Plot, North : Part Of Plot No.18 & 19, South : Part Of Plot No.19. **Name of the Mortgagor:** Mr. Azad Ansari	1.04.11.2022 2.Symbolic Possession 3.23.11.2021 4. Rs.15,43,145/- (Rupees Fifteen Lakh Forty Three Thousand One Hundred and Forty Five Only) due and payable as of 20.11.2021 with applicable interest @13.30% per annum from 21.11.2021 until payment in full.

Date: 08.11.2022, Place: Barabanki/Lucknow For Kotak Mahindra Bank Ltd., Authorized Officer
For Any Query Please Contact Mr. Somesh Sundriyal (+91 9910563402) & Mr. Sumit Sinha (+91 9810616493) & Mr. Shresth Shukla (+91 9307071107)

Financial Express 08/11/2022